

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:5382
ANSWERED ON:09.05.2012
EXPLORATION OF COAL BELT
Reddy Shri Magunta Srinivasulu

Will the Minister of COAL be pleased to state:

- (a) the manner in which royalty is shared in case of public private partnership and other terms and conditions set in therefor to utilise the amount properly for the workers and development of peripheral works in the area;
- (b) whether Coal India Limited (CIL) dominates the domestic coal scenario and its near monopolistic position has often resulted in supply bottlenecks, delays in development of new coal fields, etc.;
- (c) if so, the details thereof and whether the Government has undertaken any survey/assessment of the situation;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the effective steps taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE FOR COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a): The revenue accruing from royalty on coal from all coal companies, including companies formed under public private partnership, gets credited into the Consolidated Funds of the State Governments concerned. Since the local area activities undertaken by the State Governments are funded through their annual budget, it is difficult to determine any direct co-relation between the revenue accruals from royalty and the budgetary support to local area development activities.
- (b)to(e): The coal produced by Coal India Ltd.(CIL) and its subsidiaries account for nearly 80% of the total coal production of the country. However, the company's production plan, including development of new coal fields and mines, are as per the Annual and Five Year Plans, subject to obtaining various statutory clearances. The coal production and progress of major projects of CIL are being monitored from time to time and remedial measures are taken as felt necessary.